

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.4673/2014

This the 25th day of July, 2016

**Hon'ble Shri Shekhar Agarwal, Member (A)
Hon'ble Shri Raj Vir Sharma, Member(J)**

Geeta
(Post Code 115/13, Name of the post TGT
(Sanskrit) Female- Department of Education
I.D. No.166101), Age about 38 years
D/o Sh. Prem Singh
R/o Village & Post Palla
Delhi.Applicant

(Through Advocate: Shri Gyanendra Singh)

Versus

1. The Chairman
Delhi Subordinate Service Selection Board
Govt. of NCT of Delhi
FC-18, Institutional Area
Karkardooma, Delhi-110032.

2. The Dy. Controller of Exame
Delhi Subordinate Services Selection Board
Govt. of NCT of Delhi
FC-18, Institutional Area
Karkardooma, Delhi-110032Respondents

(Through Advocate: Shri Vijay Pandita and Shri Yogesh Kumar
Yadav for Shri Gyanendra Singh)

Order (oral)

Shri Shekhar Agarwal, Member (A)

Heard both sides.

2. Learned counsel for the applicant has submitted that this case is squarely covered by the judgments of this Tribunal in OA No.4445/2014 pronounced on 18.12.2015 in the case of **Neha Nagar Vs. DSSSB and Ors.**, alongwith connected matters.

2. He has prayed that the applicants herein may be extended the same benefits as were granted to the applicants in the aforesaid OA.

3. Accordingly, this OA is disposed of with a direction to the respondents to examine the case of the applicant herein and in case he is found to be covered by the aforesaid judgment of this Tribunal passed in OA Nos.4445/2014 alongwith connected matters, then he may be extended the same benefits as were granted to the applicants in the aforesaid OA. Decision may be taken by the respondents within a period of six weeks from the date of receipt of a certified copy of this order and communicated to the applicant by means of a reasoned and speaking order. There shall be no order as to costs.

(**Raj Vir Sharma**)
Member(J)

(**Shekhar Agarwal**)
Member(A)

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